

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH

(IB)-130(PB)/2017

In the matter of :

EnergO Engineering Projects Limited

....PETITIONER

SECTION :

Under Section 10 of (IBC)

Order delivered on 18.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner

: Mr. K. Datta, Advocate  
Mr. Hemant Sharma, Advocate

For the Respondent

: -

For the Intervener

: Mr. Jitender Kumar, Advocate  
Mr. Navinder Nath Mathur  
... for State Bank of India

ORDER

Learned Counsel for the Petitioner/Applicant as well as SBI, the objector Bank (Lead Banker) was heard at length. Since the petitioner herein also happens to be the Corporate Debtor against whom some of the Operational Creditors have filed Petition for unleashing Insolvency Process in (IB)-160(ND)/2017, (IB)-180(PB)/2017 & (IB)-181(PB)/2017, the petitioners therein and the Corporate Debtor were also heard in relation to the said petitions.

The orders are reserved in the Company Petitions.



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
18.8.2017